IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

IB-418/ND/2017

In the matter of:

Mr. Ashok Dubey & Ors.

Vs.

Earth Infrastructure Limited

.. PETITIONER

.. RESPONDENT

SECTION:

Under Section 7 of IBC Code, 2016

Order delivered on 13.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/Op. Creditor

: Mr. Prashant Shukla, Advocate

For the Respondent/Corporate Debtor

For the Intervener

ORDER

Learned Counsel for the petitioner is present and seeks some time to file an affidavit of service in relation to the amended application which was sent to the Corporate Debtor.

Taking into consideration the said representation, let the affidavit of service be filed within a period of one week.

List on 01.3.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit